#### HARYANA VIDHAN SABHA

## COMMITTEE ON ESTIMATES

2013-2014

## **FORTY SECOND REPORT**

ON THE

### **BUDGET ESTIMATES**

FOR 2011-2012

## **ENVIRONMENT DEPARTMENT**



Presented to the House on 449 March, 2014

HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH

2014

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# COMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR (2013 2014)

#### **CHAIRPERSON**

1 Rao Dharam Pal MLA

#### **MEMBERS**

- 2 Shri Balbir Pal Shah MLA
- \*\*\*3 Smt Savitri Jindal MLA
  - 4 Shri Anil Vij MLA
  - 5 Shri Alay Singh Chautala MLA
  - 6 Dr Bishan Lal Saini MLA
  - 7 Shrı Zıle Ram Sharma MLA
  - 8 Shri Raghubir Singh Tewatia MLA
  - \*9 Shri Sher Singh Barshami MLA
- \*\*10 Shri Jarnail Singh MLA

Resignation from the membership of the Committee was accepted by the Hon ble Speaker w e f 24th July 2013

\*\* Nominated as Member of the Committee by the Hon ble Speaker w e f 24th July 2013 for the remaining period of 2013 14 in place of Shri Raghubir Singh Tewatia MLA.

Resignation from the membership of the Committee was accepted by the Hon ble Speaker w e  ${\bf f}$  11th November 2013

#### INTRODUCTION

- 1 I the Chairperson of the Committee on Estimates having been authorized by the Committee in this behalf signed this Report on the (i) Budget Estimates for the year 2011-2012 in respect of Environment Department and (ii) Implementation of outstanding recommendations/observations of the Committee
- A brief summary of the recommendations/observations of the Committee is given in Appendix (I) and (II) in respect of Environment Department and Implementation of outstanding recommendations/observations respectively. The summary is not exhaustive and for full recommendations or observations of the Committee reference be made to the main Report and the reports of previous years (for implementation) relating to the Departments concerned.
- 3 A brief record of the proceedings of each meeting has been kept separately in the Vidhan Sabha Secretariat
- The Committee is thankful to the Chief Secretary and other Financial Commissioner and Principal Secretaries/Secretaries/representatives of the Departments who appeared before the Committee from time to time for their valuable assistance to the Committee
- The Committee is also highly thankful and appreciates the working of the Secretary Deputy Secretary Branch Officials of the Haryana Vidhan Sabha Secretariat for their unstinted whole hearted co operation and assistance rendered by them

RAO DHARAM PAL
Chairperson
Committee on Estimates

The 21st February 2014

#### REPORT

#### Constitution of the Committee

The Committee on Estimates for the year 2013 2014 consisting of nine members was nominated by the Hon ble Speaker on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 26th February 2013 and notified vide Haryana Vidhan Sabha Secretariat Notification No EC I/2013-14/26 dated 2nd May 2013

#### Appointment of Chairperson

2 Rao Dharam Pal M L A was appointed the Chairperson of the Committee

#### **Sittings**

The Committee held 76 meetings (at Chandigarh and outside Chandigarh) till the finalization of this Report

#### Implementations/Recommendations

The Committee scrutinized the replies received from the Government in connection with the outstanding recommendations/observations made in their reports for the year 1995 96 1996-97 1998 99 2000 01 2001 02 2003 04 2006 07 2007 08 2008 09 2010-11 and 2011 12 pertaining to Public Health Engineering Pealth Mines & Geology Tourism Excise & Taxation Environment Development & Panchayats Rural Development Industries & Commerce Welfare of SC s & BC s Tourism Excise & Taxation and Public Health Engineering Departments The observations to the Committee of the remaining recommendations/observations in respect of these reports are contained in Appendix II of this Report

#### **Selection of Departments**

5 The Committee Selected the following Departments with a view to scrutinize their Budget Estimates for the year 2011-2012 2012-2013 and 2013 2014

#### 2011-2012 and 2012 2013

1 Environment Department

#### 2013 2014

- 1 Tourism Department
- 2 Industries & Commerce Department
- 3 Supplies & Disposal Department
- 4 Town & Country Planning Department

#### Scrutiny/Framing of Questionnaire/Oral Examination

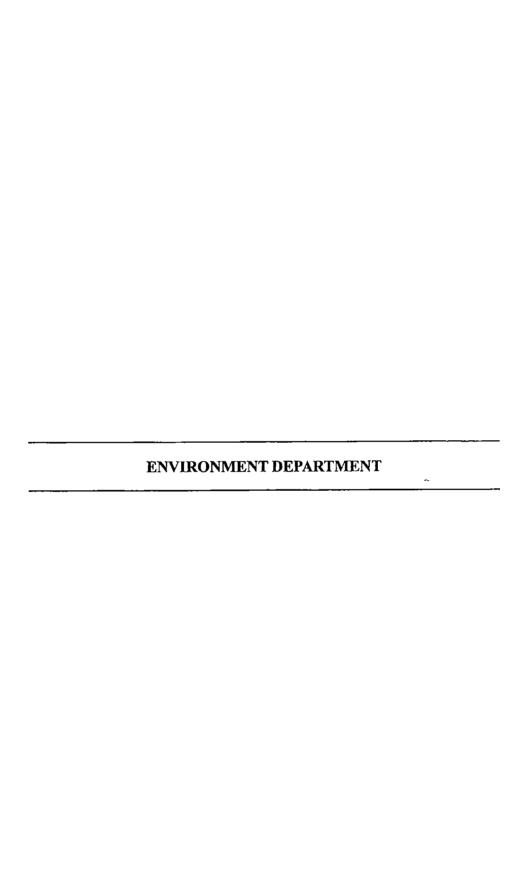
The Committee scrutinized the material and framed the questionnaire in respect of the Environment Department for the year 2011-2012 and orally examined the

Financial Commissioner/ Principal Secretary/Secretary to Government Haryana Environment Department. The Committee also scrutinized the material and framed the questionnaire in respect of the Tourism Department for the year 2013, 2014.

- 7 The Committee also scrutinized the Supplementary Estimates of Haryana Government for the year 2013 2014 and examined the representative of the Finance Department as well as other Department concerned with the demands and also prepared their reports thereon for being presented to the Vidhan Sabha on the date fixed therefore
- The Committee while scrutinizing the replies received from the Government relating to the Departments pending paragraphs of previous reports concerning these Departments have experienced that the replies there of are not being sent by some of the departments in time inspite of the instructions issued by the Government from time to time

The Committee is of the view that the Finance Department should coordinate in this respect and reiterate these instructions to all the concerned Department so that replies are sent in time in order to streamline the functioning of the Committee

9 The Report of the Committee in respect of Environment Department are in the following paras



Organisation Set up of the Department

# PRESIDING OFFICE SPECIAL ENVIRONMENT COURT FARIDABAD PRESIDING OFFICER SPECIAL ENVIRONMENT COURT KURUKSHETRA ORGANISATIONAL CHART OF ENVIRONMENT DEPARTMENT ACCOUNTANT PRINCIPAL SECRETARY ENVIRONMENT SCIENTIST GRADE I ADA/DDO FINANCIAL COMMISSIONER MINISTER ENVIRONMENT DIRECTOR ENVIRONMENT ASSISTANT SCIENTIST GRADE I ASSISTANT MISC SCIENTIST GRADE! SSA/LAB INCHARGE JOINT DIRECTOR/ GOVT ANALYST

#### 2 Function of the Department & Subordinate Offices

The Department of Environment is committed for protection and preservation of the environment. Conscious efforts are being made to create awareness among public at large regarding the importance of a healthy environment. The Department is vigorously implementing various enactments to tackle the environmental pollution problems viz the Water (preventing & Control of Pollution) Act. 1974. Air (Prevention & Control of Pollution) Act. 1981. Environment (Protection) Act. 1986. Biological Diversity Act. 2002. and rules made therein. Besides the implementation of these Acts. Various laws for regulating pollution caused by Bio Medical Waste. Hazardous Waste. Solid Waste. use of plastic etc. are being effectively implemented in the State. The implementing agency is Haryana State. Pollution. Control. Board. and Department of Environment exercises administrative control over the functioning of HSPCB.

The Department is headed by an IAS Officer as Director who is in the rank of Special Secretary. There is one post of Joint Director and three Scientist Grade I (as Technical) supporting in the working of Department. The function of Head Quarter/Department and its subordinate offices are given as under.

#### 1 Setting up of Head Quarter and Referral Laboratory Scheme

Under Section 52(1) of the Water (Prevention and Control of Pollution) Act 1974 and Section 28(a) of the Air (Prevention and Control of Pollution) Act 1981 Referral Laboratory was created at Head Quarter In the year 2008 09 Rs 42 00 lacs was earmarked for setting up of Head Quarter and Referral Laboratory Out of which Rs 41 83 lacs was the expenditure incurred on salary of staff. In the year 2009 10 Rs 49 00 lacs has been was earmarked for meeting the expenditure of laboratory out of which Rs 42 00 lacs has been spent. During the year 2010-11 An amount of Rs 61 00 lacs has been sanctioned and spent for salary etc. to the staff.

During the year 2011-12 An amount of Rs 68 40 lacs has been sanctioned for meeting the salary and contingent expenses

#### 2 Setting up of Special Environment Courts

At present Two Special Environment Courts are functioning at Faridabad and Kurukshetra. They are dealing with cases relating to various act i.e. Water (Prevention & Control of Pollution) Act. 1974. Air (Prevention & Control of Pollution) Act. 1981. Environment Protection Act. Indian Forests Act. Wild Life Act and Punjab Land Preservation Act.

#### 3 State Environment Impact Assessment Authority

The MOEF GOI vide notification dated 21 4 2008 constituted a State Level Environment Appraisal Committee and State Level Environment Impact Assessment Authority for giving environmental clearance to Category B Projects under EIA

#### Notification dt 14 9 2006 in the State

#### 4 Haryana State Bio Diversity Board

The State Govt in the Environment Department vide notification dated 14 11 2006 has constituted Haryana State Bio Diversity Board under the chairmanship of Hon ble Minister of Environment Haryana in pursuance of Biological Diversity Act 2002 enacted by the MOEF GOI wherein there is a provision that every State Govt will constitute State Bio Diversity Board for conservation of biological diversity sustainable use of the components and fair and equitable sharing of the benefits arising out of the use of biological resources etc under sub section (1) of section 22 of this act. The Director of Environment is nominated as Member Secretary

#### 3 Schemes of the Department

#### 1 Environment Training Education and Awareness Prog

The Environment Deptt is making efforts to create awareness against the hazards of environmental pollution by organizing seminars & workshops

In the year 2011 12 a considerable raise has been proposed for creating awareness against pollution hazards. An amount of Rs. 3 00 lacs has been sanctioned under this head.

#### 2 Hazardous Waste/Solid Waste Management Scheme

As per guidelines of Hon ble Supreme Court of India hazardous Waste disposal site has been developed at village Pali Distt Faridabad for safe disposal of hazardous waste generated by the industries

#### 3 Environment Impact Assessment of Development Projects

Under Environment Impact Assessment scheme of the Deptt various studies have been conducted by various agencies to whom the work was entrusted as per details given as under

Period	Amount	Agency	Study Conducted
2005 06	Rs 1 40 lacs	Dr J S Sodhi Head of Environment Studies Khalsa College Yamuna Nagar	Study on Stone Crushers and Screening Plants in the State (approved by W/Commissioner Environment Haryana)
2006 07	Rs 1 25 lacs	Dr Mrs Sharda HOD Environment Sciences Kurukshetra University KKR	Impact Assessment of different land use practices on Eco-System properties in Kalesar Forest
2007 08	Rs 125 lacs	Guru Jambheshawar University Hisar	Study on siting distance for establishment of Brick Klin Units in the State
2008 09	Rs 7 42 lacs	Rs 0 50 lacs re appropriated to SEIAA and Rs 6 92 lacs released to Dr C P Kaushik HOD Environmental	for conducting the study on the subject Degradation of Polycyclic Aromatic Hydrocarbons (PAHs) Utilising Catabolic Genes of Bacterial Strains isolated

		Science Guru Jambheshwar University Hisar	from contaminated soils of Haryana
2009 10	Rs 12 00 lacs	O/oHSPCB Pkl	For conductingl study on heavy metal contamination in water effluents in Distt Panipat and Faridahad
2010-11	Rs 3 00 lacs	Guru Jambheshwar University Hisar	For conducting the study on Assessment of Atmospheric pollutants associated with respire able Particulate Matter for Panipat District

During the year 2011 12 Rs 3 00 lacs has been sanctioned under this scheme

#### 4 Setting up of Special Environment Courts

At present Two Special Environment Courts are functioning at Faridabad and Kurukshetra. They are dealing with cases relating to various acts i.e. Water (Prevention & Control of Pollution) Act. 1974. Air (Prevention & Control of Pollution) Act. 1981. Environment Protection Act. Indian Forests Act. Wild Life Act. and Punjab. Land Preservation Act.

#### 5 Promotion of Common Effluent Treatment Plants

The main objectives of the scheme is to promote awareness on environmental issues in all sections of the society. The emphasis will be on the industrial units creating Air/Water/Solid waste pollution. The industrial units will be made aware about the technically and scientifically disposal of industrial waste. Various dyeing units operating in the residential/non residential areas in Panipat town are being shifted to Sec. 29. part II. Panipat, which would be having a facility of CETP.

#### 6 Setting up of Eco Clubs

The State Govt has set up 2850 Eco Clubs under National Green Corps scheme in the State during the year 2005 2006 the number increased to 5000 eco clubs in the financial year 2006 2007. An amount of Rs 2500/- per eco club has been earmarked as Grant-in-Aid from the MOEF GOland a meager budget of the State Government to promote activities of the eco-clubs.

#### 7 Sewage Treatment Plant in Haryana State

This scheme was introduced by the State Govt for providing Sewage Treatment Plant for undeveloped cities and clusters of industries. Under this scheme an amount of Rs 20 00 lacs during the year 2008 09 was released to HUDA for construction of 2nd phase of STP at Panchkula No budget was earmarked under this scheme during the year 2009 10 An amount of Rs 2 00 lacs was sanctioned in the year 2010 11 which was released to HSPCB for implementation of the scheme

An amount of Rs 2 00 lacs has been sanctioned under this scheme during the year 2011-12

#### 8 Ghaggar and Markanda Action Plan

This scheme was introduced for providing the facility of safe drinking water to the inhabitants. There are only two rivers flowing in the State i.e. Yamuna and Ghaggar Yamuna river has already been covered under the Yamuna Action Plan Govt of India. Ghaggar river and its tributary Markanda is being monitored regularly by Haryana State Pollution Control Board. To conserve the wholesomeness of water of Ghaggar and Markanda rivers and ground water aquifers of the region. Sewerage Treatment Plants. (STPs) will have to treat the sewerage of the towns and cities before it being added to the rivers.

#### 9 Setting up of Environment Training Institute at Gurgaon

The main objective of scheme is to promote environmental knowledge in all sections of the society including Industrial units as Air Water Hazardous & solid Waste pollution being generated by the industrial units. The persons handling these works are totally ignorant regarding scientific disposal of waste management of units. The institute will be started by the State Govt in collaboration with industrial units situated in District Gurgaon. Under this scheme an amount of Rs 1.00 lacs was sanctioned during the year 2008.09 which was released to HIPA for conducting the training/refresher course to Industrialist and general public for creating awareness on environment. An amount of Rs. 1.00 lacs was sanctioned under this scheme during the year 2009.10 and released to HSPCB. PkI. During the year 2010.11 an amount of Rs. 2.00 lacs has been released under this scheme to HSPCB.

An amount of Rs 2 00 lacs has been sanctioned under this scheme during the year 2011 12 Till date no substantial amount has been released under the scheme

#### 10 State Environment Impact Assessment Authority

The MOEF GOI vide notification dated 21 4 2008 constituted a State Level Environment Appraisal Committee and State Level Environment Impact Assessment Authority for giving environmental clearance to Category B Projects under EIA Notification dt 14 9 2006 in the State The SEIAA has received 314 cases for granting environmental clearance under B Category projects Environmental clearance has been granted to 224 cases

#### 11 Haryana State Bio-Diversity Board

The State Govt in the Environment Department vide notification dated 14 11 2006 has constituted Haryana State Bio-Diversity Board under the

chairmanship of Hon ble Minister of Environment Haryana in pursuance of Biological Diversity Act 2002 enacted by the MOEF GOI wherein there is a provision that every State Govt will constitute State Bio Diversity Board for conservation of biological diversity sustainable use of the components and fair and equitable sharing of the benefits arising out of the use of biological resources etc. under sub section (1) of section 22 of this act.

#### 12 Common Bio Medical waste management and Treatment Facility

This is a newly created scheme of this Department for proper implementation of the Bio Medical Waste (Management and Handling) Rules 1998 notified under Ministry of Environment and Forests Govt of India notification dated 20 7 1998 Under this scheme an amount of Rs 65 00 lacs has been sanctioned during the year 2009 10 which has been released to the HSPCB PkI who will take responsibility of proper segregation packing transportation storage treatment and disposal of the Bio Medical Waste During the year 2010 11 an amount of Rs 12 00 lacs was sanctioned under this scheme for monitoring purpose which was released to the HSPCB PkI An amount of Rs 5 00 lacs has been sanctioned under this scheme during the year 2011 12

#### 13 Recycling facility for Mercury Contamination from CFL/FTLs

This is a newly created scheme of this Department for proper system of transportation collection disposal and recycling of the fused/disposed off CFL/FTLs An amount of Rs 25 00 lacs was sanctioned during the year 2009 10 which has been released to the HSPCB Pkl During the year 2010 11 an amount of Rs 10 00 lacs was sanctioned under this scheme which will be released to HSPCB Pkl

An amount of Rs  $\,5\,00$  lacs has been sanctioned under this scheme  $\,$  during the year 2011  $\,12\,$ 

#### 4 Vacant Posts

The Department was asked by the Committee about the total sanctioned filled and vacant posts in the Department alongwith proposal/plan to fill up the posts laying vacant

The Department replied as under -

(i) Staff Position of Department of Environment Haryana

Sr No	Name of Post	Pay Scale	Sanctioned Post	Filled up	Vacant Posts
1_	2	3	4	5	6
1	Director	37400 67000+ 8700 G Pay	1	1	
2	Joint Director	15600 39100+ 8000 G Pay	1		1
3	Scientist Grade- I	15600 39100+6400 G Pay	3	2	1
4	Asstt Distt Attorney	9300 34800+4600 G Pay	1	1	•
5	Sr Scientific Assistant	9300 34800+4600 G Pay	1	1	
6	Jr Scientific Assistant	9300 34800+3600 G Pay	1	1	
7	Laboratory Assistant	9300 34800+3200 G Pay	1	•	1
8	Personal Assistant (upgraded to PS)	9300 34800+3200 G Pay	1		1
9	Assistant	9300 34800+3200 G Pay	3	2	1
10	Accountant	9300 34800+ 3200 G Pay	1	1	•
11	Sr Scale Stenographer	9300 34800+ 3200 G Pay	2	2	
12	Jr Scale Stenographer	5200 20200+2400 G Pay	1		1
13	Driver	5200 20200+2400 G Pay	3	3	•
14	Lab Attendant	5200 20200+2400 G Pay	2	2	
15	Clerk	5200 20200+ 1900 G Pay	3	2	1
16	Peon	4400 7440+ 1300 G Pay	4	3 (One is	1
47	Observativation	1400 W 440		deputation)	
17	Chowkidar	4400 7 440+ 1300 G Pay	1	1	
18 ——	Sweeper	4400 7440+ 1300 G Pay	1	1	
	Total		31	22	9

#### 2 Special Environment Court Faridabad

Sr No	Name of Post	Pay Scale	Sanctioned Post	Filled up Posts	Vacant Posts
1	Presiding Officer		2	2	
2	Accountant	9300 34800 + 3200 G Pay	2	2	
3	Reader	9300 34800 + 3200 G Pay	2	2	
4	Sr Scale Steno	9300 34800 + 3200 G Pay	2	2	
5	Nazır Tamıl	5200 20200 + 1900 G Pay	2	2	
6	Ahalmad	5200 20200 + 1900 G Pay	2	2	
7	Bill Clerk	5200 20200 + 1900 G Pay	2	2	
8	Copyist	5200 20200 + 1900 G Pay	2	2	
9	Bauff	5200 20200 + 1900 G Pay	2	1	1
10	Process Server	5200 20200 + 1650 G Pay	8	4	4
11	Orderly	4400 7440 + 1300 G Pay	2	1	1
12	Peon	4400 7440 + 1300 G Pay	2		2
13	Usher	4400 7440 + 1300 G Pay	2	2	
14	Chowkidar	4400 7440 + 1300 G Pay	2	1	1
15	Sweeper	4400 7440 + 1300 G Pay	2	2	
	Total	-	36	26	10

#### 3 SEIAA

	Total		10	6	4
8	Private Secretary	9300 34800 + 4600 G Pay	1	1	Posted PA from Deptt
7	Peon	On DC Rates	2	2	
6	Steno Typist	5200 20200 + 1900 G Pay	1		1
5	Sr Scale Steno	9300 34800 + 3200 G Pay	1		1
4	Clerk	5200 20200 + 1900 G Pay	1	1	Posted from Deptt.
3	Assistant	9300 34800 + 3200 G Pay	1	1	Posted from DeptL
2	Sr Scientific Assistant	9300 34800 + 4600 G Pay	2		2 (one is deputed for two days in each week)
1	Jt Director	15600 39100+8000 G Pay	1	1	Posted SG I from Deptt

#### 4 Climate Change Cell

	Total		3	3
3	Asstt Research Officer	9300 34800 + 3600 G Pay	1	1
2	Scientific Officer	9300 34800 + 4600 G Pay	1	1
1	Sr Scientist	15600 39100 + 6800 G Pay	1	1

#### (II) HSPCB

Sr No	Name of Post	•	Total sanctioned	Filled up	Vacant	Department s plan to fill up the vacant posts
1	2	3	4	5	6	7
Gro	up A					
1	Chairman	As per terms & conditions fixed by the State Govt	01	01		
2	Member Secretary	As per terms & conditions fixed by the State Govt	01	01		
3	Environmental Engineer	PB 3 Rs 15600 39100+ 6000 G P	16	10 (7 on deputation)	06	4 posts of Direct Quota vacant and cannot be filled up due to court case and 2 posts of promotion quota
4	Scientists C	PB 3 Rs 15600 39100+ 6000 G P	06	06		
5	District Attorney	Deputation post to be filled up from Prosecution Deptt incumbent will get his own pay scale	01		01	
Gro	ир В					
6	Senior Accounts Officer	Deputation post to be filled up from Finance Deptt. incumbent will get his own pay scale	01	01		
7	Assistant District Attorney	Deputation post to be filled up from Prosecution Deptt incumbent will get his own pay scale	03	01	02	Request sent to Prosecution Deptt for filling up the posts of ADA on deputation
8	Scientist B	PB 2 Rs 9300 34800+ 5400 G P	11	05	06	
9	Assistant Environmental Engineer	PB 2 Rs 9300 34800+ 5400 G P	33	28	05	Requistion sent to Govt
10	Tehsildar	Deputation post to be filled up from Revenue & Disaste Management Deptt Incumbe will get his own pay scale		01		

1_	2	3	4	5	6	7
11	Registrar	PB 2 Rs 9300 34800+ 4200 G P	01	01		
12	Superintendent	PB 2 Rs 9300 34800+ 4200 G P	03	02	01	Case for Promotion under process
13	Private Secretary	PB 2 Rs 9300 34800+ 4200 G P	01	01		,
Gro	оир С					
14	Section Officer (Accounts)	PB 2 Rs 9300 34800+ 4600 G P	01	01		
15	Statistical Assistant	PB 2 Rs 9300 34800+ 3300 G P	02		02	Requisition sent to HSSC Panchkula
16	Senior Scientific Assistant	PB 2 Rs 9300 34800+ 3600 G P	04	02	02	Case for Promotion under process
17	Junior Scientific Assistant	PB 2 Rs 9300 34800+ 3200 G P	06	06		·
18	Personal Assistant	PB 2 Rs 9300 34800+ 3600 G P	01	01		
19	Junior Environmental Engineer	PB 2 Rs 9300 34800+ 3600 G P	11	11		
20	Senior Scale Stenographer	PB 2 Rs 9300 34800+ 3200 G P	03	03		
21	Assistant	PB 2 Rs 9300 34800+ 3200 G P	19	18	01	Case for Promotion under process
22	Accountant	PB 2 Rs 9300 34800+ 3200 G P	04	03	01	Requisition sent to HSSC Panchkula
23	Computer Operator	PB 2 Rs 9300 34800+ 3200 G P	02	02		Diminishing Cadre
24	Junior Scale Stenographer	PB 1 Rs 5200 20200+ 2400 G P	02	01	01	Case for Promotion under process
25	Accounts Clerk	PB 1 Rs 5200 20200+ 2400 G P	02		02	Case for Promotion under process
26	Steno typist	PB 1 Rs 5200 20200+ 1900 G P	13	02	11	Requisition sent to HSSC Panchkula
27	Clerk	PB 1 Rs 5200 20200+ 1900 G P	30	19	11	Requisition of 7 posts sent to HSSC Panchkula
28	Driver	PB 1 Rs 5200 20200+ 2400 G P	17	10	07	Requisition sent to HSSC Panchkula
29	Laboratory Attendant	PB 1 Rs 5200 20200+ 1900 G P	06	06		
Gro	up D					
30	Daftn	1S Rs 4440 7440+1650 G P	01	01		
31	Senior Peon	1S Rs 4440 7440+1650 G P	02	02		
32	Peon	1S Rs 4440 7440+1300 G P	30	22	08	Requisition being sent

1	2	3	4	5	6	7
33	Malı cum Chowkıdar	1S Rs 4440 7440+1300 G P	07	07	-	Diminishing Cadre
34	Field Attendant	1S Rs 4440 7440+1300 G P	10	09	01	Requisition being sent
35	Sweeper	Rs 4440 7440+1300 G P	01	01		Diminishing Cadre

After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the vacant posts be filed up without further loss of time so that the work of the Department may not suffer

# 5 Guidelines of Hon'ble Supreme Court regarding hazardous waste disposal

In reply to the questionnaire of the Committee the Department replied as under

Hon ble Supreme Court in Research Foundation for Science Technology v/s Union of India directed that hazardous waste generating industries shall display data regarding quantity and nature of hazardous waste outside factory premises Supreme Court further asked State Government to consider the suggestion of creating a Treatment Storage & Disposal Facility (TSDF) in every state

In pursuance to Supreme Court's suggestion Haryana State Pollution Control Board has enforced the display of hazardous waste related information near factory gates and also created a common Treatment Storage & Disposal Facility (TSDF) located at Village Palli Distt Faridabad

After going through the written reply and oral examination of the representatives of the Department the Committee desires to know that how much hazardous waste has been lifted from the factories alongwith the quantum therof

(II) The Committee further desires that the copy of guidelines given by the Hon 'ble Supreme Court be provided to the Committee in respect of hazardous waste

#### 6 Studies

The Department was asked by the Committee to know about the findings and recommendations of various studies

#### The Department replied as under -

The following studies were carried out during the period mentioned below -

(i) Degradation of polycyclic Aromatic Hydrocarbons (PAHs) utilizing Catabolic Genes of Bacterial Strains isolated from Contaminated Soils of Haryana (2008 2009)

- (ii) Study of Heavy Metals on discharge of effluent in Faridabad & Panipat City (2009 10)
- (III) Assessment of Atmospheric Pollutants associated with respirable particular Matter for Panipat District (2010 11)

After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the details of the studies got conducted by the various agencies be provided to the Committee alongwith the preventive measure adopted by the department to clean the environment

#### 7 Environment Court

The Committee asked the Department whether there is any proposal for setting up more Environment Courts as there are only two special environment courts working in the State

#### The Department replied as under -

At present no proposal is under consideration for setting up of more Environment courts in the state of Haryana

After going through the written reply and oral examination of the representatives of the Department the Committee desires that the department should supply the details of pending cases alongwith month vise details of the cases settled during the period from January, 2013 to date i.e. up to July, 2013

#### 8 Common Effluent Treatment Plants (CETP)

On being asked by the Committee regarding -

- (i) How many district/cities/towns have Common Effluent Treatment Plants (CETP) and
- (II) Whether there is any proposal to cover others areas of Haryana

#### The Department replied as under

The Common Effluent Treatment Plant are existing at Barhi (Sonepat) Rai (Sonepat) Kundli (Sonepat) Jind Gurgaon Fandabad Panipat HSIIDC (Ambala) 2 nos Barwala (Panchkula) and Manesar (Gurgaon) No proposal has been received of setting up of new Common Effluent Treatment Plants No proposal to cover other areas has been intimated by HUDA/HSIIDC to Environment Department

During oral examination the department representatives stated that the regular checking of Common Effluent Treatment Plants(CETP) is being conducted by the department and wherever there is any problem the notices are issued for its improvements. After going through the reply and oral examination of the Department the Committee desires that the details of the checking conducted by the department during the last two years be provided to the Committee

#### 9 Brick kiln manufacturing units

On being asked by the committee about the steps taken by the Department to check the Pollution created by brick kiln manufacturing units and how many brick kiln manufacturing units have been found creating pollution

#### The Department replied as under -

The Board has covered brick kilns in the orange category of pollution industry in the revised consent management notification dt 1 4 2012. All the brick kiln units have been asked as Pollution Control to install gravitational chamber and 100 ft high chimney. The Board has closed brick kilns and their status year wise is as under —

Sr No Year		No of brick kiln closed
1	2009 2010	42
2	2010 2011	20
3	2011-2012	35

After going through the reply and oral examination of the Department the Committee desires that copy of notification regarding brick kiln units, be provided to the Committee

#### 10 Sewage Treatment plant

The Department was asked by the Committee regarding how many sewage treatment plants have been developed by the Department in different cities/towns

#### The Department replied as under -

The installation of Sewage Treatment Plant is the responsibility of Public Health Engineering Deptt. They have installed 28 STPs. 54 are under construction and proposal for 6 STPs is in pipeline as per the details provided by PHED.

After going through the written reply and oral examination of the representatives of the Department the Committee desires that the department should intimate the names of the places where the STPs have been set up and cases in which action has been taken up

#### 11 Yamunanagar Thurmal Plant

During the oral examination a point came to the notice of the Committee that Yamunanagar Thurmal Plant discharges ash and is polluting the environment on this issue Department said that they would take up this issue with the Power Department After this the Committee recommends that after taking up this matter with Power Department, the progress report be provided to the Committee

#### 12 Project Clearance

On being asked by the Committee regarding how many industrial projects have cleared by the Department during the last three years alongwith details of rejected and pending proposal

#### The Department replied as under -

The status of consent to establish with the Board years wise details is as under –

Sr No	Year	Head Office Level	DLCC Level	_
1	2009 10	88	474	
2	2010 11	189	283	
3	2011-12	283	394	

After going through the written reply and oral examination of the representatives of the Department the Committee desires to know that the number of persons who have applied for seting up of industries during the years 2009 2010 and 2011 togetherwith the number of persons to whom N O C were issued alongwith the number of those out of the said persons who have again applied for N O C

#### 13 Annual Administrative Report

In the reply of the question regarding not publishing the Annual Administrative Report since 2005 2006

#### The Department replied as under -

#### Department of Environment Haryana

Department has prepared the annual administrative reports for the year 2009 2010 and 2010 2011 are under the process of publication

#### **HSPCB**

The Board has published Annual Reports up to year 2006 07 The Annual Report for the 2007 08 has been sent to the Printing Deptt for publishing the same The Board has prepared Annual Report for the year 2008 09 & 2009 10 and received from the Govt duly approved Annual Report for the year 2010 11 & 2011 12 are under process

After going through the written reply and oral examination of the Department the Committee recommends that the Annual Administrative Report may be supplied to the Committee at the earliest

# Appendix I Summary of recommendations/observations of the Committee on Estimates (2013 2014) ENVIRONMENT DEPARTMENT

Sr No	Page	Paragraph	s Observations
_1	2	3	4
1	15	4	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the vacant posts be filed up without further loss of time so that the work of the Department may not suffer
2	15	5	After going through the written reply and oral examination of the representatives of the Department the Committee desires to know that how much hazardous waste has been lifted from the factories alongwith the quantum therof
			(ii) The Committee further desires that the copy of guidelines given by the Hon 'ble Supreme Court be provided to the Committee in respect of hazardous waste
3	16	6	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the details of the studies got conducted by the various agencies be provided to the Committee alongwith the preventive measure adopted by the department to clean the environment
4	16	7	After going through the written reply and oral examination of the representatives of the Department the Committee desires that the department should supply the details of pending cases alongwith month vise details of the cases settled during the period from January, 2013 to date i.e. up to July, 2013
5	16	8	During oral examination the department representatives stated that the regular checking of Common Effluent Treatment Plants(CETP) is

1	2	3	4
			being conducted by the department and wherever there is any problem the notices are issued for its improvements. After going through the reply and oral examination of the Department the Committee desires that the details of the checking conducted by the department during the last two years be provided to the Committee.
6	17	9	After going through the reply and oral examination of the Department the Committee desires that copy of notification regarding brick kiln units, be provided to the Committee
7	17	10	After going through the written reply and oral examination of the representatives of the Department the Committee desires that the department should intimate the names of the places where the STPs have been set up and cases in which action has been taken up
8.32_	17 ^ ~c	11	During the oral examination a point came to the notice of the Committee that Yamunanagar Thurmal Plant discharges ash and is polluting the environment on this issue Department said that they would take up this issue with the Power Department After this the Committee recommends that after taking up this matter with Power Department, the progress report be provided to the Committee
9	18	12	After going through the written reply and oral examination of the representatives of the Department the Committee desires to know that the number of persons who have applied for seting up of industries during the years 2009 2010 and 2011 together with the number of persons to whom N O C were issued alongwith the number of those out of the said persons who have again applied for N O C
10	18	13	After going through the written reply and oral examination of the Department the Committee recommends that the Annual Administrative Report may be supplied to the Committee at the earliest

#### Appendix II

Summary showing the outstanding recommendations of the Committee on Estimates relating to the years 1995 96 1996 97 1998 99 2000-2001 2001 2002 2003 2004 2006 2007 2007 2008 2008 2009 2010-2011 2011 2012 and 2012-2013

Sr No	Page of the Report	Paragraphs	Further Observations/ Recommendations made by the Committee
1	2	3	4
		28	th Report (1995 96)
	PL	JBLIC HEALT	H ENGINEERING DEPARTMENT
1	30 34	20	The Committee therefore desired the department to expedite and finalise the cases at the earliest alongwith the action taken against the officers/officials who are at fault
			The Committee further desired to intimate the amount involved in each case
			The Committee therefore desired that the detail of the cases relating to embezzlements/complaints etc which are pending in various courts alongwith the amount involved be sent to the Committee
2	35 37	23	(!) The Committee therefore recommended that the action to finalize the remaining matters be expedited and action against the defaulters be also taken under intimation to the Committee
			(ii) During oral examination of the representatives of the Public Health Engineering Department on 12 5 2010 a matter regarding the imprisonment of Shri Raghubir Singh Beldar Uchana Teh Narwana Distt Jind under Section 420 for the period from 8 2-2008 to 8 5-2008 came to the notice of the Committee on Estimates During the oral examination the departmental

representatives assured that it will be looked into and Committee will be informed accordingly. The department informed the Committee vide its memo. No. 14741 PHE/B-2 dated 20.9-2010 that Shri Raghubir Singh Beldar working in the PHE. Sub. Division Uchana remained on long leave from

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8 2 2008 to 3 5 2008 During the leave period the official was in jail due to family land dispute. When the matter came in the notice of Executive Engineer he was acquitted of the charge levelled against him However the explanation of the official was called In the reply he stated that he was in jail under Section 420 due to family land dispute during the leave period. The Hon ble Session Court vide order dated 31 3 2009 had acquitted him of the charges levelled against him Executive Engineer PHE Division Narwana who is Drawing & Disbursing Officer for pay has no knowledge about the relationship of SDE and Official The Committee went through the reply of the department which was not found satisfactory by the Committee The department has itself admitted that official Shri Raghubir Singh Beldar Uchana Distt Jind remained on long leave from 8 2 2008 to 3-5 3008 and druing the leave period the official was in jail. The Committee observed that the reply itself contradictory. The Committee noted that it was very much compulsory to suspend an official for the period for which he remained in jail whatsoever reason is under the relevant provision of the Haryana Civil Services (Punishment and Appeal) Rules 1987 as was done in the case of Shri Subhash Solanki Electrician Helper working in the PHE Division No 1 Faridabad Therefore the Committee recommends that strict action be taken against the officers concerned (SDE) who are responsible for this lapse at that time and who have done a loss to State Exchequer

#### 29th Report (1996 97)

#### **HEALTH DEPARTMENT**

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After going through the reply and the oral evidence of the department the Committee desired that the case as stated above be expedited under intimation to the Committee

The Committee be also supplied the details of the cases if any pending in any court against the officers/officials of the department

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4	30 31	28	The Committee is of the opinion that the department should supply the details of the complaints received against the Drug Inspectors during the last three years
			The Committee further is of the opinion that the detail of the cases if any instituted in any court under relevant. Act/Rules during the last three years for breach of Act against any party be supplied.
			The Committee is also of the opinion that the detail of the sale of drugs in contravention of the Act if any detected during the last three years be supplied to the Committee
			31st Report (1998 99)
		MINES &	GEOLOGY DEPARTMENT
5	12 14	17	After going through the reply and oral evidence of the department the Committee desired that a copy of the Haryana Regulation and Control of Crusher Act 1991 (upto date) be supplied to the Committee
			The Committee further desired to know whether the department has identified the sites/places where crushers are functioning unauthorisedly/illegally if so the detail thereof
			If the reply as above is in affirmative what steps have been taken or proposed to be taken by the department against the defaulters
			The above information be supplied to the Committee at the earliest
6	15 16	20	After oral examination of the department the Committee desired to know the period during which the unauthorised extractions was done alongwith the names of parties minerals and location
			The Committee further desired that the latest position/detail of the cases in which FIR had been lodged U/S 379 I PC alongwith the detail of the parties be also supplied

1 2 3 4 The above information be supplied to the Committee at the earliest 32nd Report (2000 2001) TOURISM DEPARTMENT 7 164 45 After oral evidence of the department the Committee desires that the department to intimate the efforts made to minimize the loss incurred in various tourist complexes The Committee therefore recommends that the name of the tourist complex in which Petrol Pumps are to be installed be informed and the name of the complexes which will be closed may also be intimated to the Committee During the spot inspection the Committee observed that the building of Surkhab Tourist Complex Sirsa the complex is very old. The Committee therefore recommends that the new building with modern facilities & banquet hall be constructed The Committee further recommends that the price of liquor/beer served in the complex may also be reduced The Committee therefore observed that the Tourist Complex Ottuwear is an extra liability on the department and recommends that the complex be closed The Committee also recommends that a banquet

#### 33rd Report (2001-2002)

#### **EXCISE & TAXATION DEPARTMENT**

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After going through the reply of the department and after oral evidence of the departmental representatives the Committee would like to know the details of the cases pending for recovery of arrears as on 31 3 2002 along with amount involved in each case

hall at Papaya Tourist Complex Fatehabad Blue Bird Complex at Hisar Black Bird Tourist Complex

at Hansı may also be constructed

The Committee would further like to know the details of the cases which are pending in the Court and Quasi Judicial proceedings

4 2 3 The Committee recommends that all out efforts may be made to recover the outstanding amount involved and the details of efforts made in this regard be intimated to the Committee within a period of three months The Committee would also like to make on the spot study tour of Distilleries in the State 35th Report (2003 2004) **ENVIRONMENT DEPARTMENT** 9 12 4 (i) After going through the replies of the Department the Committee desired the Department to supply the detail of the 81 projects clearances for which have been given along with detail of the cases of clearance still pending with the Department till the finalization of the report (ii) The Committee desired to know whether all the projects have planted trees on the required 20% areas of their land (III) The Committee further desired to know the number of projects if any of which the quarantee money has been utilized by the Forest Department for plantation of trees in case the owners have failed to plant the trees as required (N) The Committee further desired that the details of the inspection made by the Department to check the 20% planted area during the period from 2001 2002 till the finalization of the report be supplied to the Committee The Committee would like to know the latest position (14 7-2011) The Committee recommends that effective steps 10 13 7 to check the reverse pumping of the polluted water be taken by the Environment Department under intimation to the Committee (Also observed in one of the next paras) The Committee would like to know the latest

position (14-7-2011)

1	2	3	4
11	14	8	The Committee desired to intimate the detail of those brick kiln manufacturing units who have not installed the chamber and chimney and recommends that they may not be given consent for operating the unit
			The Committee would like to know the latest position (14-7 2011)
12	17	12	The Committee recommends that this amount (being given to Eco-clubs) of Rs 1 000/ is insufficient and the Department to consider for the increase of the same
			The Committee would like to know the latest position (20 7-2011)
13	18	14	The efforts made in this respect may be intimated to the Committee
			(i) The Committee desired that the Department should take more effective steps to check the qualities as per norms in manufacturing of the polythene bags
			(ii) The Committee further desired that the Environment Department may convey the desire of the Committee to the Urban Development Department to check the pollution caused by the polythene bags in the cities of the State
			The Committee would like to know the latest position (20 7-2011)
14	1 <del>9-</del> 20		(i) After having discussed this matter in detail the Committee recommends that in addition to the steps taken for controlling pollution caused by crushers the Department should also take steps for the proper maintenance of the roads leading to the crushers/zones to control the air pollution caused due to dust under intimation to the Committee
			(II) The Committee further recommends that matter of extending of area of crushers zones may also be examined and the same may be extended according to the requirements

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15	20	17	After oral evidence of the Department the Committee desired
			<ul> <li>the Department to intimate the detail of the defaulters if any found in the sample testing along with the action taken against the defaulters and</li> </ul>
			<ul> <li>(ii) the Department to consider the matter of obtaining the samples from the distributaries/ canals from which the water is used for drinking purposes for testing in the laboratories</li> </ul>
16	21	18	(i) After examination of the Department the Committee desired that the Department should check the steps to control air pollution from the vehicles in big cities like Faridabad Gurgaon Panipat Bahadurgarh Rohtak etc
			(II) The Committee desired the Department to take effective steps to check the pollution caused by sound
			(III) The Committee further desires to intimate the detail of the consent granted and refused from 2001 2002 till now
17	21	19	After going through the reply of the departmental representatives during oral examination the Committee desired the Department to make efforts to recover the dues under intimation to the Committee
18	21	20	The Committee desires to know the latest position of the finalization/publication of the Administrative Report of the Department
		3	66th Report (2006-2007)
	D	EVELOPME	ENT & PANCHAYATS DEPARTMENT
19	6-7	2	The Committee after ascertaining the position from the above mentioned information found that one post of Joint Director One post of Deputy Director Panchayats One post of DDPO & 26 Posts of BDPOs are lying vacant. The Committee would like to know the date since which these posts are lying vacant alongwith the reasons for not filling

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			these posts so far The Committee therefore took a serious view and recommends that sincere efforts be made to fill up these posts without any further loss of time so that the work of the Department may not suffer and the Committee be informed accordingly
			The Committee would like to know the latest position (22-6 2011)
20	7	3	The Committee would like to know the nature of all the 168 complaints and the source from which these were received. The Committee would also like to know the names of the officers alongwith their designation who were found guilty and awarded punishment of warning to be careful in future or censure or their one or two increments were stopped and orders were proposed for the recovery of the amount for the loss which they were found responsible. The Committee may also be informed about the names & designation of the officers who have been charge sheeted under Rule 7 and 8 in 18 and 28 cases respectively. The Committee recommends that strenuous efforts be made to obtain the comments/ reports from the quarter concerned as early as possible in remaining 101 cases.
21	13	6	The Committee may be informed in regard to the names of the Village Panchayats districtwise to whom training have been imparted during the year 2006 07 alongwith the expenditure incurred thereon as well as material <i>i.e.</i> booklet <i>etc</i> supplied to the Members at the time of training. The Committee also recommends that post lying vacant in this institution may be filled up at the earliest.  The Committee would like to know the latest.
22	14	7	position (22-6 2011)  During the course of oral examination it was informed by the departmental representatives that a total sanitation compaign programme was launched during the year 2000 which was sponsored by the Govt of India This programme

Committee

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is to be implemented in the whole State through Gram Panchayats as well as Aganwari & NGOs

The Committee would like to know the name of district in which this compaign have been started so far and the time by which this scheme will also be started in the remaining districts of the State

The Committee would also like to know the expenditure incurred during the current financial year 2006-07 for the construction of Sulabh Sochalya/latrines

The Committee would also like to know the names of the 136 villages of 12 districts which have been sponsored to the Govt of India Ministry of Rural Development under Nirmal Gram Purshkar Scheme for providing of cash award

The Committee recommends that to facilitate the general public a Community laterine/Sulabh Sochalaya be constructed near the Bus Stop/Bus Stand in every village of the State

The Committee would like to know the latest position (22 6 2011)

The Committee desired to know the total amount of Matching Grants released by the department till the finalization of this report be supplied to the

The Committee further desired that the efforts should be made to release the amount of Matching Grants as soon as amount is deposited by the concerned institutions

The Committee also desired that the department to supply the details of pending cases if any with the department alongwith the reasons therefore

The Committee may also be informed as to whether the utilization certificate in respect of all the Matching Grants already released have been obtained if not the reason thereof be intimated to the Committee

The department intimated that during the year

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			2001 02 the actual estimate was of Rs 111 49 lacs but the department has spent a sum of Rs 104 17 lacs on the Matching Grants Scheme likewise during the year 2005 06 the actual budget estimates was Rs 265 00 lacs whereas the department has actually spent Rs 243 52 lacs
	ر		The Committee would like to know the reasons/ circumstances for not utilizing the full budget estimates for the year 2001 02 and 2005 06
			The budget estimates for the year 2006 07 as intimated by the department are Rs 260 00 lacs
			The Committee also desires to know the details of the expenditure incurred by the department on this scheme till the finalization of the report
24	33	12	The Committee recommends that the Department may provide a list of beneficiaries/institutions for its perusal
			The Committee would also like to know as what measures are adopted by the department to keep the check and balances while spending the sanctioned amount by the Panchayati Raj Institutions
			The Committee recommends that the reasons of excess expenditure incurred in the year 2002-2003 and 2003 2004 be intimated to the Committee
	3f <sup>‡</sup>		The Committee further recommends that the department may intimate what guidelines are made in the cases where amount is released to Panchayati Raj Institutions for the development work in the rural areas
			The Committee would also like to know as how much amount is spent during the year 2006 07 out of the total budget of Rs 7760 00 lacs
25	33	13	The department informed the Committee that budget estimates for the year 2005 06 was Rs 105 00 lacs but the department did not spent any amount and shown the expenditure as 0 00 the department failed to spent the amount on this scheme in the year 2005-06. Therefore, the

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	-		Committee takes it seriously and recommends that the department may intimate the reasons/ circumstances under which the department failed to spent the budget estimates
26	35	14	The department informed that a sum of Rs 318 00 lacs was provided by the Govt of India for the year 2000 01 to 2004 05 on this scheme
			The Committee after going through the reply of the department finds that no sum was provided for the year 2006 07 Therefore the Committee desired that the reasons for not providing the sums for the year 2006 07 be intimated to the Committee
			The department in their written reply intimated that Govt of India has not provided the funds for the year 2005 06 and 2006 07 however scheme was not failed
			The Committee desires to know the reasons of not providing the funds by the Govt of India for the year 2005 06 and 2006 07
			The Committee also desires to know the latest position of this scheme as to whether it is in existence or not
27	35 36	15	The Committee would like to know the details of the Panchayats/Panchayat Samitis to whom the interest free loan was given under this scheme
			The Committee further desires to know the details of the amount spent during the year 2006 07 till the finalization of this Report
			The Committee desires that the purpose alongwith the name of the Panchayat/Samiti for which the assistance has been given be supplied to the Committee
			The Committee further desired that the criteria of giving assistance to the Panchayats/Samitis be intimated to the Committee

The Committee further desired that the progress made in the development works undertaken by the department during the last three years under

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			Revenue Earning Scheme be intimated to the Committee
28	44	16	The department informed the Committee that during the year 2003 04 an amount of Rs 1170 16 lacs 2250 00 lacs were released for the year 2004 05 and an amount of Rs 11580 00 lacs were released for the year 2005 06
			The Committee desires to know the details of the Projects/institutions of Panchayati Raj benefited by distributing the funds by the department for the year 2003 04 2004-05 and 2005 06
	-		The Committee be intimated as to whether the department has obtained the utilized certificate from the Panchayati Raj Institution in respect of the funds distributed for the development of rural areas If the said certificates are not obtained then the reasons of not obtaining the utilization certificate be intimated
29	44	17	The department informed the Committee that an amount of Rs 5000 00 lacs was sanctioned for the maintenance of PRI Buildings and Development works in rural areas in the year 2005 06
			The Committee desires to know the details of Development works carried out by the Department districtwise as also the details of the PRI Buildings where the amount was given for maintenance
30	45	18	The department in its written reply informed the Committee that as per the report regarding the name and addresses of persons/parties who have encroached upon property/land of the Department alongwith the action taken by this department to get the encroachment vacated during the last years. This record is available with Deputy Commissioner For this a letter has been issued on dated 31.7 2006 to all Deputy Commissioners. As soon as the requisite report will receive the consolidated report would be available to the Committee.

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			The Committee desired to know the latest position in this regard
31	45	19	The Committee desired that the department should make serious efforts to decide the cases mentioned in Annexure F completing the enquiry at the earliest under intimation to the Committee
		;	37th Report (2007-2008)
		RURAL	DEVELOPMENT DEPARTMENT
32	18	6	After going through the reply and oral examination of the Department the Committee observed that amount was given to some those people who were not eligible for the scheme in district Faridabad Wrong verification was done by some officers intentionally Therefore the Committee is of the view that the responsibility be fixed and action be taken against the erring Officer/officials and the detailed report be submitted to the Committee with in a stipulated period
33	21	8	The Committee after going through the reply and oral examination of the Department is of the view that the details of plantation done on the waste land be supplied to the Committee
			The Committee would like to know the latest position (16-6 2011)
34	24	11	After going through the reply and oral examination of the Department the Committee feels that technical posts be filled up for the smooth functioning of the Department. The Committee further observed that the works of the public are being not done in time due to the shortage of staff. Therefore, the Committee desires that the districtwise details of vacant post be supplied to the Committee and strenuous steps be taken to fill up the said posts.
			The Committee would like to know the latest position (16-6 2011)
35	25	12	After going through the reply and oral examination of the Department the Committee is of the view

4 2 1 3 that the stern action be taken against the persons whosoever are responsible in this matter and the recovery be made. The Committee be apprised of the action taken and stage of recovery with in a limited time period 37th Report (2007-2008) INDUSTRIES & COMMERCE DEPARTMENT 41 15 After going through the reply and the oral 36 examination of the Department the Committee recommended that the vacant post be filled up immediately without further loss of time The Committee would like to know the latest position (21 5 2011) 54 18 During the oral examination the Department 37 submitted that detail of Sales Tax Exemption and subsidy of Rural Industrialization given to tiny units will be supplied to the Committee within a month But the same has not been supplied till the finalization of report (February 2008) 38th Report (2008 2009) WELFARE OF SCHEDULED CASTES AND **BACKWARD CLASSES DEPARTMENT** After going through the reply and oral examination 38 13 4 of the representatives of the Department The Committee recommends that the vacant posts be filled up without further loss of time so that the work of the Department may not suffer The Committee would like to know the latest position (19 12 2012) During the course of oral examination of the 9 39 20 representatives of the department the Committee observed that department is not sure about the reservation policy for admission in the private Committee Therefore. the colleges recommends that the reservation policy for admission in the said colleges be also The Committee further implemented recommends that the full details of the letters/

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			D O letters written to the various departments for implementing the reservation policy be intimated to the Committee Full details of the latest position of backlog and the latest position of reservation in Board/Corporations and Universities be supplied to the Committee
			The Committee would like to know the latest position (19-12-2012)
40	25	10	After going through the written replies and oral examination of the representatives of the department The Committee recommends that the latest position of recovery from the delinquent officers/officials be supplied to the Committee
			The Committee would like to know the latest position (19 12-2012)
41	26	12	After examining the material supplied by the department and oral examination of the representatives of the department the Committee observed that budget provision under the said scheme is insufficient. Therefore, the Committee recommends that a provision of 30 crore rupees be made for this scheme and the amount of 10 thousand for repair of house be increased to rupees 20 thousands.
			The Committee wants to know about the provision of financial assistance given for the repair of house. The Committee also want to know whether the department has taken any steps for increasing the financial assistance for the repair of house from 10000 to 20000 (19 12 2012)
42	26	13	During the oral examination of the representative of the department the Committee observed that the amount under the Indira Gandhi Priyadarshini Viwah Shagun Yojana is not provided to the applicants in time. There is a great backlog in the disbursement of said amount. Therefore, the Committee recommends that the amount of Indira Gandhi Priyadarshini Viwah Shagun Yojana be provided to the applicants in time in future and backlog be fulfilled at the earliest.

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			The Committee desired that the latest position regarding the Indira Gandhi Priyadarshini Viwah Shagun Yojna be supplied to the Committee (19 12-2012)
43	26	15	By examining the material supplied by the department and oral examination of the representatives of the department. The Committee observed that the number of beneficiaries under the said scheme is decreasing whereas the same must be increased as the number of S.C. students is increasing day by day. Therefore, the Committee recommends that the reasons for decreasing the numbers of beneficiaries be investigated and the results thereof be supplied to the Committee.
			The Committee would like to know the latest position (19-12-2012)
			38th Report (2008 2009)
		7	TOURISM DEPARTMENT
44	36	19	After going through the written reply supplied by the department and oral examination of the representatives of the department the Committee recommends that all the vacant posts be filled up as early as possible to avoid any adverse effect on the business of the department and after restructuring the Committee be informed about it
45	39	20	During the oral examination the representatives of the department informed the Committee that the Badkhal Lake and Surajkund lake have been dried up. The Committee recommends that the solution of the said problem be carried out with the coordination of two-three departments. The representatives of the department further informed the Committee that there are 832 rooms and 1831 beds in the complexes of the Department/Corporation. Out of which 334 rooms will be renovated from 2008 to 2009 178 rooms have been renovated during the last two years. The Committee recommends that the furniture of good quality be provided in

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			the complexes to attract the more and more tourists and to increase the occupancy and profit of the tourist complexes
46	40	21	After going through the details supplied by the Department and oral examination of the representatives of the Department the Committee recommends that sincere steps be taken to promote tourisms in the State
47	<b>44</b>	22	The Committee observed that the Private Petrol Pumps have been renovated and beautified properly Therefore, the Committee recommends that the Department should give more attention to renovate and beautify its petrol pumps to attract the consumers
48	45	24	During the course of oral examination the representatives of the department informed the Committee that total 118 cases are pending with the Department Therefore, the Committee recommends that the latest position of the recovery in the said cases be supplied to the Committee and the Court cases, if any, be pursued vigorously
		;	38th Report (2008-2009)
		IR	RIGATION DEPARTMENT
49	2	8	As already recommended by the Committee on Estimates in its 38th Report for the year 2008 2009 regarding non supply of the Material on the Budget Estimates for the year 2008 2009 by the Irrigation Department The Committee took its serious view on the matter and again recommends that appropriate action be taken against the concerned officers of the Irrigation Department who are responsible for it
			39th Report (2010 2011)
		EXCISE	& TAXATION DEPARTMENT
50	14	3	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that all the vacant posts of all Categories be filled up without any fruther loss of time to avoid any bad effect on tax collection in the State

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51	1:	5 4	After going through the written reply and oral examination of the representatives of the department the Committee recommends that as and when a decision of the Hon ble Court on the entry tax is pronounced, the same be brought to the notice of the Committee
52	1	7 5	As the Departmental representative stated that the Excise policy/allotment policy of vends will be prepared up to October November 2010 and Committee will be informed accordingly However till now i.e. till the finalization of this report no information in this regard has been received Therefore, the Committee recommends that it be prepared by the Deptartment at the earliest and Committee may be apprised accordingly
53	1!	9 6	After going through the written reply and oral examination of the representatives of the department the Committee recommends that latest poistion on increasing of tax arrear be brought to the notice of the Committee at the earliest
54	19	9 7	After going through the written reply and oral examination of the representatives of the department the Committee recommends that latest position on charging of tax with penalty in the State be brought to the notice of the Committee
			40th Report (2011 2012) HEALTH ENGINEERING DEPARTMENT
55	10	3	After going through the written reply and oral examination of the representatives of the Department the Committee desired to know the justification of the demand of new posts which the department has sent to the Government
56	12	4	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the vacant posts must be filled up without further loss of time so that the work of the Department may not suffer The Committee may be informed about it

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57	13	5	During the course of oral examination it came into the notice of the Committee that there are such Dhanies where water facility has not been provided Therefore, the Committee desired to know full details of the number of such Dhanies which have requested for providing the drinking water along with the numbers of such Dhanies to which the drinking water has not been made available even after their request
58	16	6	(a) After going through the written reply and ora examination of the representatives of the Department the Committee recommends that the complete details about the action taker in the matter of complaints received and enquiry conducted regarding the irregular ities/ embezzlement /misappropriation of funds against the officers /officials of the department during the last three year may be provided to the Committee The Committee also want to know about the number of such cases which has been disposed off at department level
			(b) The Committee recommends that the latest position of the Courts Cases along with its details may also be provided
59	18	7	After going through the written reply and ora examination of the representatives of the Department the Committee want to know the reasons for which purchasing of material has been made less during the year 2010-2011 according to the details provided by the department
60	20	8	After going through the written reply and ora examination of the representatives of the Department the Committee recommends that the information regarding progress of increasing the numbers of Rigs may be intimated to the Committee

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61	20	9	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the Committee may be informed about the latest position about the audit paras/objection raised by the audit parties and also provide the detailed information about it
62	25	10	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the amount of loss occurred and the amount of recovery made so far may be intimated to the Committee along with the full details about the number of persons who have been punished so far
63	25	11	While discussion in the oral examination it came into the notice of the Committee that the Taps fitted on the water supply generally are removed by the mischievous persons so the Committee recommends that the technical wing of the department should develop such type of taps which can not be removed easily
64	25	12	While discussion in the oral examination it came into the notice of the Committee that there is no provision of drinking water in the unauthorized Colonies Drinking water is a basic human need Therefore, the Committee recommends that a proposal regarding the setting up of Stand Posts in these Colonies may be sent to the Hon'ble Chief Minister
			Ist Report (2012-2013) IGATION DEPARTMENT
65	21	7	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department take prompt action to fill up the vacant posts and also recommends that the department may sent reminders to the recruiting agency for filling up these posts so as to avoid any adverse effect on the working

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	_		of department The Committee may also be informed accordingly
66	22	8	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that a detailed list of the districts where there is a shortage of surface water may be supplied to the Committee
67	30	9	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the list of projects pending for providing water to the Public Health Engineering Department for supplying drinking water to the villages/ towns and cities till 1 7 2012 may be supplied to the Committee
68	30	10	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the list of industries where the water is being provided by the department and also list of industries whose demand for water is pending may be supplied to the Committee Thereafter the Committee will conduct on spot study/visit
69	30	11	But during the oral examination a point regarding Sultanpur Lake came to the notice of the Committee on Estimates Therefore the Committee desired to know, whether water is being provided to the Sultan pur Lake, if so, by which canal the water is being provided to this Lake
70	35	12	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may provide the details of studs installed in the Indri, Karnal and Gharounda area on Yamuna river The Committee further wants to know the reasons of not desilting the drain across the villages Juan, Chitwana, Khulheri and Badwasni since 1998 and also recommends to desilt this drain

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71	35	13	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the latest position in regard to maintenance of Canals may be provided to the Committee
72	39	14	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may provide the details of projects which has been completed. The committee will visit these projects to examine the work.
73	40	15	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may raise objection with the HP govt on the issue of polluting water bodies and the Committee may be informed accordingly about the development in this case
74	41	16	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may provide the details of pending complaints which has not been decided till now
75	53	17	After going through the written reply and oral examination of the representatives of the Department the Committee wants to know whether the department has taken any disciplinary action against the officers / officials who were found responsible for the Audit Paras
76	56	18	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may provide the information on the following points -  1 Total Machinery with the department, 2 Machinery in working condition, and 3 Machinery lying unused

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77	60	19	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the latest position on the issue of loss/shortage may be provided to the Committee
78	60	20	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the Annual Administrative Report may be supplied to the Committee at the earliest
			41st Report (2012 2013) HEALTH DEPARTMENT
79	2	8	As already recommended by the Committee on Estimates in its 40th Report for the year 2011–12 that appropriate action be taken against the concerned Officers of the Health Department who are responsible for not supplying the material on the budget estimates for the year 2011-12. The committee has again selected the Health Department with a view to scripting their

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